

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

**LOK SABHA
UNSTARRED QUESTION NO. 1812
TO BE ANSWERED ON THE 8th MARCH, 2016**

Pension to PSU employees

1812. SHRI DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether pension is not given by certain Public Sector Undertakings (PSUs) to its employees;
- (b) if so, the details of the number of employees working in such public sector units in various States including Uttar Pradesh; and
- (c) the reasons therefor along with the corrective steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC
ENTERPRISES
(SHRI G. M. SIDDESHWARA)**

(a) to (c): Department of Public Enterprises has issued guidelines dated 26.11.2008 regarding pay revision in respect of Executives and Non-Unionized Supervisors of Central Public Sector Enterprises (CPSEs) w.e.f. 1.1.2007. As per the guidelines, CPSEs may frame schemes for superannuation benefits including pension within 30% of basic pay subject to affordability and other conditions. The implementation of guidelines rests with the administrative Ministry/Department of the CPSE concerned. The information sought is not centrally maintained in this Department. However, the total number of employees, excluding contractual workers, under all CPSEs in various states including Uttar Pradesh is 1291174 as on 31.03.2015. The state-wise details of employees is in page S-49 to S-101(Statement-11) of Vol. I of the Public Enterprises Survey 2014-15 tabled in both Houses of the Parliament on 26.02.2016
